

RAJYA SABHA

Thursday, the 31st January, 1985/11
Magha, 1906 (Saka)

The House met at eleven of the clock,
Mr. Chairman in the Chair.

MEMBER SWORN

Shri Achchhey Lal Balmik (Uttar Pradesh).

PAPERS LAID ON THE TABLE

Notifications of the Ministry of Defence

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): Sir, on behalf of SHRI P. V. NARASIMHA RAO, I beg to lay on the Table:—

I. A copy each of the following Notifications of the Ministry of Defence, under sub-section (3) of section 281 of the Cantonments Act, 1924, together with Explanatory Memoranda on the Notifications:—

(i) S. R. O. No. 284, dated the 29th October, 1983, publishing the Cantonment Fund Servants (Second 7th January, 1984, 1983 (in English and Hindi).

(ii) S. R. O. No. 11, dated the 7th January, 1984 and S.R. O No. 126, dated the 2nd June, 1984, publishing Corrigenda to the Notification mentioned at (i) above, (in English and Hindi) respectively.

(iii) S. R. O. No. 24(E), dated the 28th February, 1984, specifying such powers or duties of an Executive Officer which a Cantonment Board can authorise any of its Members or Officers to exercise or perform in the absence of the Executive officer, [Placed in Library. See No. LT—301] 85 for (i) to (iii).]

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Defence, under sub-

section (3) of section 13 of the National Cadet Corps Act, 1984:—

(i) S. R. O. No. 2, dated the 19th January, 1985, publishing the National Cadet Corps Amendment Rules, 1985.

(ii) S. R. O. No. 3, dated the 19th January, 1985, publishing the National Cadet Corps (Girls Division) Amendment Rules, 1985.

[Placed in Library. See No. LT—348]85 for (i) and (ii).]

Report of Law Commission of India

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): Sir, I beg to lay on the Table a copy (in English and Hindi) of the One Hundred and Sixth Report of Law Commission of India on Section 103A of the Motor Vehicles Act, 1939: Effect of Transfer of a Motor Vehicle on Insurance. [Placed in Library. See No. LT—349]85.]

I. Report and Accounts (1983-84) of the North Eastern Electric Power Corporation Limited, Shillong and related papers

II. Report and Accounts 1983-84) of the Water and Power Consultancy Services (India) Limited, New Delhi and related papers

THE MINISTER OF IRRIGATION AND POWER (SHRI B. SHANKARANAND): Sir, I beg to lay on the Table:—

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) (a). Eighth Annual Report and Accounts of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1983-84, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT—352] 58 for (a) and (b)].